124

#### 12 Noon

### Statement by Minister correcting: the reply given in the Rajya Sabha on the 16th November, 1977 to Unstar-red Question 128 regarding the Na\* tional Capital region plan.

निर्माण ग्रोर ग्रावास तथा प्रति ग्रौर gatit मंत्रालय में राज्य संत्री (श्रो राम किंकर): मान्यवर, मेरे द्वारा राष्ट्रोय राज-धानी क्षेत्र प्लान के वारे में दिनांक 16 नवम्बर, 1977 को जतारांकित प्रश्न संख्या 128 के भाग (ख) के सम्वन्ध में दिए गए उत्तर के संदर्भ में मुझे खेद में कहना पड़ रहा है कि उतमें तत्थ्यरक गलती हो गई थी।

प्रकल के भाग (ख) के उत्तर में मैंने कहा था कि केन्द्रीय सरकार राष्ट्रीय राज्धानी क्षेत्र में स्थित उपनगरों में भूमि के विकास तथा वाणिज्यिक स्थान के निर्माण के लिये यपेक्षित निधियों का एक ग्रंण देती है । जांच करने पर सालूम हुआ है कि केन्द्रीय सरकार राष्ट्रीय राजधानी क्षेत्र में स्थित उपनगरों में भूमि के ग्रर्जन तथः रिहायगी, वाणिज्यिक, ग्रौद्योगिक प्रयोगों के विकास ग्रादि के लिये निधियों का एक ग्रंण देती है

### PAPERS LAID ON THE TABLE

### I. Report (1975-76) and Accounts oi the Bihar State Forest Development

## Corporation Limited, Datna and Related paper.

### H. The Betwa River Board Rule\* 1977.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI BHANU PRATAP SINGH): Sir, I beg to lay on the Table:

I A copy (in English and Hindi) of the First Annual Report and Bihar State Accounts of the Forest Development Corporation for for the Limited. Patna period 10th February, 1975 to 31st March, 1976, together with the Auditors' Report on the Accounts and

the comments of the Comptroller and Auditor General of India thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT— 1604/78].

II. A copy (in English and Hindi) of the Ministry of Agriculture and Irrigition (Department of Irrigation) Notification G.S. R. No. 22, dated the 7th January, 1978, publishing the Betwa River Board Rules, 1977, under section 24 of the B-Rtwa River Board Act, 1976.

[Placed in Library. See No. LT— 1699/78].

### Certified Account (1974-75) of the Visvabharati University Santiniketan and Related Papers

THE MNISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUN-DER). Sir, I beg to lay on the Table a copy (in English ind Hindi) of the certified Annual Accounts of the Visvabharati University, Santiniketan, for the year 1974-75, and the Audit Report thereon, together with a statement giving reasons for the delay in liying the document. [Placed in Library. See No. LT-1606/78].

I. Report (1976-77 and Account of the Hindustan Housing' factory limited New Delhi and Related papers. II. The Urban Land Ceiling and Regulation) Eight Amendment Rules 1977 and related paper. ..

निर्माण झौर आवल्स तथा पूर्ति झौर पुनर्वास मंत्रालय में राज्य मंत्री (श्री राम किंकर): श्रीमन्, आपकी अनुमति से निम्न-लिखित पत्र सभा पटल पर रखता हं:

(I) 1976-77 के वर्ष के लिये हिन्दुस्तान हाउसिंग फैक्टरी लिमिटेड, नई दिल्ली का 24वां वार्षिक प्रतिवेदन तथा लेखों की एक प्रति (हिन्दी में), लेखों पर लेखापरीक्षकों के प्रतिवेदन तथा उस परभारत के नियंत्रक तथा महालेखा-परीक्षक की टिप्रणियों सहित।

Papers laid

125

<sup>†</sup>Placed in Library. See No. LT-1703/78].

(II) नगर भूमि (अधिकतम सीमा तथा विनियमन) अधिनियम, 1976 को धारा 46 को उपधारा (3) के ग्रधीन नगर भूमि (अधिकतम सीमा तथा विनियमन) आठवां संशोधन नियम 1977 को प्रकाणित करने वाली निर्माण तथा आवास मंत्रालय की अधिसूचना सा॰का॰नि॰ सं॰ 765 (ई), दिनांक 19 दितम्बर, 1977 को एक प्रति (आंग्रेजी तथा हिन्दी में), उस पर एक व्याख्यात्मक ज्ञापन महित,

[Placed in Library. See No. LT— 1704/78].

### I. Report (1976-77) Accounts of the Modern Bakeries (India) Limited New Delhi and related papers.

# **II.** Ministry of Agriculture and Irrigation (Department of Food) Notifications.

SHRI BHANU PRATAP SINGH: Sir, J beg to lay on the Table:

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956: —

(i) Twelfth Annual Report and Accounts of the Modern Bakeries (India) Limited, New Delhi; for the year 1976-77, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Company. [Placed in Library. *See* No. LT— 1705/78 for (i) and (ii)].

II. A copy each (in English and Hindi) of the Ministry of Agriculture and Irrigation (Department of Food) Notifications G.S.R. Nos. 768(E) to 770(E), dated the 22nd December, 1977, publishing the Corrigenda to Government Notification G.S.R. Nos. 1528, dated the 16th October, 1965, 1415. dated the 14th September, 1967 and 1597, dated the 29th August, 1968, respectively, under sub-section (3) oi section 44 of the Food Corporations Act, 1964.

[Placed in Library. See No. LT— 1609/78].

I. The Drugs and Cosmetics (Sixth Amendment) Rules, 1977. II. The Prevention of Food Adulte ration (First Amendment) Rules, 1978.

स्वास्थ्य ग्रौर परिवार कल्याण मंद्रालय में राण्य मंत्री (श्री जगदम्बो प्रसाद थादव): श्रीमन्, मैं शापकी ग्रनुमति से तिम्नलिखित पत्र सभा पटल पर रखता हं:

I. बौषधि बौर प्रसाधन सामग्री ग्रधिनियम, 1940 की घारा 38 के बधीन, औषधि औरप्रसाधन सामग्री (छठा संणोधन) नियम, 1977 को प्रकाशित करने वाली स्वास्थ्य और परिवार कल्याण मंत्रालय (स्वास्य विभाग) की ब्रधियुचना सा०का०नि०सं० 19, दिनांक 7 जनवरी 1978 की एक-एक प्रति (ब्रंग्रेजीतथा हिन्दी में) 1

[Placed in Library. See No. LT-1556/78].

II. खाद्य अपमिश्रण निवारण अधिनियम, 1954की धारा 23 को उप-धारा (2) के अधीन खाद्य अपमिश्रण निवारण (प्रथम संशोधन) नियम, 1978 को प्रकाशित करने वाली स्वास्थ्य और परिवार कल्याण मंत्रालय (स्वांस्थ्य विभाग) की अधिसुचना सा॰का॰नि॰ सं॰ 36 (ई), दिनांक 21 जनवरो 1978 को एक-एक प्रति (ग्रंग्रेजी तथा हिन्दी में)

[Placed in Library. See No. LT-1652/78].